

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Dated: 05.01.2015

NOTIFICATION

No. : L-1/94/CERC/2011 : In exercise of powers conferred under Section 61 read with Section 178 (2) (s) of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2012, as amended from time to time (hereinafter referred to as “the Principal Regulations”), namely:

1. Short title and commencement:

- (1) These regulations may be called the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (Second Amendment) Regulations, 2014.
- (2) These regulations shall come into force with effect from the date of their publication in the Official Gazette and will remain valid till 31.03.2017.

2. Amendment of Regulation 41 of the Principal Regulations:

Regulation 41 of the Principal Regulation shall be substituted as under:

“The use of fossil fuels shall be limited to the extent of 15% in terms of calorific value on annual basis, till 31.03.2017.”

3. Amendment to the Regulation 4 of the Principal Regulations:

Clause (c) of the Regulations 4 of the Principal Regulations shall be substituted as under:

“(c) Biomass power project based on Rankine cycle technology – Biomass power projects using new plant and machinery based on Rankine cycle technology and using biomass fuel sources, provided use of fossil fuel is restricted only up to 15% in terms of calorific value on annual basis, till 31.03.2017.

**T.Rout
Chief (Legal)**

Note: The Principal Regulations were published on 7th February, 2012 in Gazette of India, Extraordinary, Part-III, Section – 4, Sr. No.20 and the First Amendment Regulations were published on 21st March, 2013 in Gazette of India, Extraordinary, Part-III, Section - 4, Sr. No. 92.